

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1348/2004

9

~~ This the 28th day of May, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)

C.S.Verma,
s/o Late Mohar Singh,
R/o 39, Gali No.11,
Vashist Park, Pankha Road,
New delhi-110046.

(By Advocate: Sh. A.K.Trivedi)

Versus

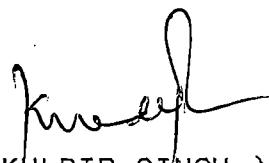
1. Union of India,
through its Secretay,
Ministry of Defence,
South Block, New Delhi-11.
2. The Engineer-in Chief,
E-in-C's Branch, Army HQs,
DHQ, P.O., New Delhi.
3. The Garrison Engineer (E/M)
R.R.Hospital, Delhi Cantt-10.
4. D.C.D.A. (Pay),
Western Command
Tigris Road, Delhi Cantt-10.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Heard Learned counsel for applicant.

2. This OA pertains to medical claim preferred by the applicant. However, the representations made by the applicant have yet not been decided by the respondents. I think this OA can be disposed of at this stage itself by directing the respondents to decide the representation of the applicant dated 23.6.2003.
3. Accordingly, I dispose of the OA with a direction to the respondents to decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules and instructions on the subject within a period of 2 months from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)
Member (J)

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